

by the Pakistani Aircraft on 28th and 29th June, 1967 in West Bengal area. No reply has yet been received to our protest from the Government of Pakistan.

(b) and (c) Do not arise

**Family Pension and Children Allowance of Jawans**

5889. Shri Ram Kishan Gupta:  
Shri D. D. Jena;  
Shri K. P. Singh Deo;

Will the Minister of Defence be pleased to state

(a) whether Government have lately decided to revise and raise the

rates of family pensions and children allowances of Jawans;

(b) if so, the extent of the increase and the revised rates;

(c) what will be the minimum pension and children allowance payable to Jawans' families under the revised rates, and

(d) how far the increase in the rates is in line with the increase in the cost of living since these rates were last fixed?

The Minister of Defence (Shri Swaran Singh): (a) Yes, Sir

(b) and (c). The required information in respect of Jawans (i.e. Sepoys to Sub Majors) is as follows.—

Family pension Children's allowance	Old rates		Revised rates	
	Rs p m		For a maximum period of 7 yrs in the case of Jawans who die in service after putting in at least 7 yrs' continuous qualifying service	Subsequently in Col 3(a), and throughout in other cases
	1	2	3 a)	3 b)
Ordinary family pension admissible in cases of death neither attributable to nor aggravated by military service (inclusive of <i>ad hoc</i> increase in pension).	Min 25 Max 60		Min 47 50 Max 120	No revision recently made. Rates in Col 2 continue to apply
Special family pension admissible if death is attributable to or aggravated by military service (inclusive of <i>ad hoc</i> increase in pension)	Min 27 50 Max 88 50		Min 47 50 Max 120	Min 47 50 Max 98
Children's allowance per child, admissible in addition to special family pension	5 (for Other Ranks) 7 (for JCOs)			—Minimum 5 — —Maximum 13—

(d) Basic rates of pension are not changed on account of the cost of living, for which *ad hoc* increases have been separately sanctioned. The increases mentioned above have been made on the basis of the orders applicable to civilian Government servants.

**Retrenchment of Staff in Cochin Naval Base**

5890. Shri Vishwanatha Menon:  
Shri K. K. Nayyar;

Will the Minister of Defence be pleased to state.

(a) the number of employees whose services were terminated in the